

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.153/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI ASHOK KUMAR MISHRA
MEMBER (T)


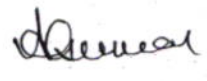
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017

NAME OF THE PARTIES: Dnyaneshwar Shankar Malvankar & Ors.

V/s.

M/s. Akshay Developers (Sion) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242, 59 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	MR. YUVRAJ K. SINGH, ADV. i/b. DESAI & DIWANJI	ADV. FOR RESPONDENT No. 2	
2)	AJAY KUMAR	Practising Company Secretary For Petitioner	

ORDER

TCP No. 153/241,242/CLB/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Learned Representative from the side of the Respondent No. 2 is seeking time on the ground of non-availability of one of Senior Advocate.
3. On the other hand from the side of the Petitioner it is mentioned that a part Reply has been filed. Hence a direction to be issued to file a complete Reply.
4. However, at this stage the Bench is not inclined to intervene because to file the Reply is a prerogative of the Respondent.
5. Now the matter is listed for hearing on **07.08.2017**.
6. During this period, the directions/injunctions granted vide Order dated 01.05.2017 shall remain in force.

Sd/-

Ashok Kumar Mishra
Member (Technical)
10.07.2017.

Sd/-

M.K. Shrawat
Member (Judicial)